

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 17/SM/2014

Subject : Default in payment of Unscheduled Interchanges (UI)/Deviation Settlement Charges for the energy drawn in excess of the drawl schedule by Uttar Pradesh Power Corporation Limited.

Date of hearing : 16.4.2015

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member

Respondents : Uttar Pradesh Power Corporation Limited and others

Parties present : Shri Rajiv Srivastava, Advocate, UPPCL
Shri H.K. Chawla, NRLDC
Ms. Supriya Singh, NRLDC

Record of Proceedings

Learned counsel for the Uttar Pradesh Power Corporation Limited (UPPCL) submitted that as per the payment plan, for the month of February and March 2015, ₹ 100 crore has already been paid on 27.3.2015 and for the month of April 2015, ₹ 100 crore has been paid on 11.4.2015 and remaining ₹100 crore would be paid at the end of April, 2015 which was confirmed by the representative of NRLDC. With regard to post dated cheques, learned counsel submitted that being a government entity and due to certain limitations it is not possible for UPPCL to issue post dated cheques for payment of outstanding UI charges.

2. The Commission directed UPPCL to file on affidavit by 30.4.2015 explaining the difficulties for not issuing the post dated cheques to NRLDC for settlement of UI charges.

3. The representative of NRLDC submitted that as on 15.4.2015, an amount of ₹ 586 crore including interest of ₹25 crore is outstanding against UPPCL on account of deviation charges.

4. The Commission observed that NRLDC should file appropriate petition with regard to default in payment of deviation charges after serving copies on the defaulting entities, in this case UPPCL.

5. The petition shall be listed for hearing on 9.6.2015.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**